

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

CP(C)/180/00104/2018
in
ORIGINAL APPLICATION NO. 180/863/2017

Friday, this the 22nd day of February, 2019

CORAM

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

K.Sankarankutty, aged 60 years
Staff No.J/T 2275
Retired as Head Cash Witness, Cash Office
(Divisional Cash Office), Revenue, Palakkad
(Prior to Medical De-categorisation worked as
Station Master, Parappanangadi)
Permanently residing at, Kaipollil House
Trikkulam, Tirurangadi P.O
Malappuram District, Pin – 676 306

[By Advocate Mr.Rajesh Nair]

V.

1. Prathap Singh Shami
Age and Father's name not known to the Petitioner
Now working as the Divisional Railway Manager
DRM Office Complex
Southern Railway Palakkad Division
Palakkad, Pin – 678 002
2. Lipin Raj, Age and Father's name not known to the Petitioner
Senior Divisional Personnel Officer
DRM Office Complex, Southern Railway
Palakkad Division
Palghat, Pin – 678 002

(By Advocate Mr.Asif.K.H)

This application having been finally heard on 22.02.2019, the Tribunal on the same day delivered the following in the open court.

ORDER (ORAL)

Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

It is submitted by the learned counsel for the petitioner that a copy of the order in compliance with the order of this Tribunal has been received by him. However, he seeks liberty to agitate for correction of certain anomalies such as his pay having been fixed in line with a person who is his immediate junior. We feel that the CP(C) can be closed with a direction that the petitioner will be at liberty to approach appropriate forum, if any further grievance subsists.

2. The CP(C) is closed and the notices shall stand discharged. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures

Annexure P1 - Copy of the final order passed in O.A No.863 of 2017 dated 17th May 2018 by this Tribunal

Annexure P2 - True copy of representation submitted before the first and second respondents submitted by the petitioner on 17th of July 2018.

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